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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 118/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company:

Larsen & Toubro Ltd

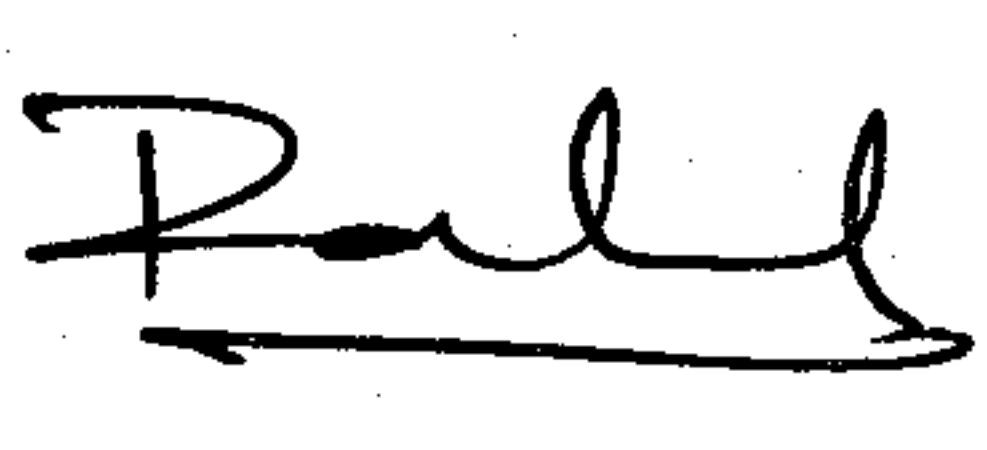
V/s.

Dhoraji Engineering Co. Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Mr. Keyur Gandhi a/w Mr. Raheel Patel	} Adv.	} Petitioner	} 
2.	i/b. Nanavati Associates			


ORDER

Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Applicant/ Operational Creditor. None present for Respondent.

Applicant filed proof of service of notice on Respondent.

Applicant filed Bankers certificate.

For objections of respondent, if any and for hearing before admission, list the matter on 04.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of September, 2017.